

[Shri M. B. Rana].

and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, upto the first day of the next session."

The motion was put and adopted.

(ii) MOTION re: APPOINTMENT OF A MEMBER TO JOINT COMMITTEE BY RAJYA SABHA

SHRI M. B. RANA: I beg to move the following:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, in the vacancy caused by the death of Shri Harish Chandra Mathur and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was put and adopted.

RE: MOTION OF NO-CONFIDENCE

MR. SPEAKER: Mr. Viswanatham, you have given a motion of no-confidence.

SHRI TENNETI VISWANATHAM (Visakhapatnam): In view of the Adjournment Motion which has been accepted, I do not wish to move it.

13.02 hrs.

GOLD (CONTROL) BILL*

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): I beg to move for leave to introduce a Bill to provide, in the economic and financial interests of the community for the control of the production, manufacture, supply, distribution, use and possession of, and business in, gold, ornaments and articles of gold and for matters connected therewith or incidental thereto.

SHRI S. M. BANERJEE (Kanpur): I rise to oppose the Bill.

MR. SPEAKER: You had better do it after Lunch. Strengthen yourselves after Lunch.

SHRI S. M. BANERJEE: I can do that even now. (*Interruption*).

MR. SPEAKER: I know you are capable of doing it without Lunch.

13.03 hrs.

ARREST, CONVICTION AND RELEASE OF FOUR MEMBERS

MR. SPEAKER: I have to inform the House that I have received the following communication dated the 21st July, 1968 from the Magistrate, First Class, Delhi:—

"I have the honour to inform you that Sarvashri Yajna Datt Sharma, Kanwar Lal Gupta, Ram Swarup Vidyarthi, and Hardayal Devgun, Members, Lok Sabha, who had been arrested today for staging a demonstration in the Connaught Circus area in contravention of a prohibitory order under Section 144 Cr. P.C. were produced before me today for trial. In the trial they pleaded

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